## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 04 OF 2018 & IA NO. 24 OF 2018

Dated: 01<sup>st</sup> August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NTPC Vidyut Vyapar Nigam Limited ... Appellant(s)

Vs.

MEIL Green Power Limited & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G.Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigan Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Molshree Bhatnagar for R-1

Mr. Rajinder Nischal Mr. Mayank Joshi for R-3

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-13

## <u>ORDER</u>

## Admit.

Issue Notice to the Respondents returnable on 23.10.2018.

The learned counsel appearing for the Respondent No.3 submits that he does not wish to file any reply in the matter. The learned counsel appearing for the Respondent No.1 prays for six weeks' time to file the reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply on or before 14.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 09.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>23.10.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member